

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00215/2020

Date of Order: This, the 14th day of October 2020

THE HON'BLE SMT. MANJULA DAS, MEMBER (J)



Dilip Kumar Sharma
 S/o Late Debananda Sharma
 Aged about 53 years
 Presently posted at Office of
 Senior Divisional Signal & Telecom Engineer
 Northeast Frontier Railway
 At Divisional Regional Manager
 Rangia, Kamrup (R), Assam
 Pin – 781354.

...Applicant

By Advocates: Sri R. Mazumdar, P. Rai, H. Bezbarua
 And H.J. Saikia

-Versus-

1. The Union of India
 Through the Secretary
 Ministry of Railways
 Rail Bhawan, New Delhi – 110001.
2. The General Manager
 North East Frontier Railway
 Maligaon, Guwahati, Pin – 781011.
3. The Principal Chief Signal & Telecom
 North East Frontier Railway
 Maligaon, Guwahati, Kamrup (M)
 Assam, Pin – 781011.
4. The Divisional Railway Manager (P)
 Rangia, Kamrup, Assam, Pin – 781354.

5. Samir Suni Mochahary
 Convenor
 North East Frontier Railway Mazdoor Union
 Rangia, Kamrup, Assam, Pin – 781354.

...Respondents.

By Advocate: Ms. U. Das, Railway SC

O R D E R (ORAL)

MANJULA DAS, MEMBER (J)



This matter has been taken up through video conferencing.

2. By this O.A., applicant makes the following reliefs:-

"8.1. Direct the respondent to cancellation/alteration or modification of impugned order dated 07/09/2020 so far relates to posting of private respondent as "**Senior Section Engineer/ In Charge / Telecom/Rangia**".

8.2 Direct the Respondent to allow the applicant to serve in his present post of "**Senior Section Engineer/ In Charge / Telecom/Rangia**" till complete normal tenure of 4 (four) years.

8.3 Grant the cost of this application in favour of the applicant and against the respondents; and

8.4 Grant any other such further or other relief as the Hon'ble Tribunal may deem fit, proper and necessary in the interest of justice and in the circumstances of the case."

2. At the outset of moving the application, Sri R. Nath, learned counsel appearing for the applicant submits that he will be satisfied if a direction is issued to the respondent authorities more particularly respondent

No. 3 to dispose of the pending representation dated 21.09.2020 within a time frame and till then, status quo shall be maintained.

3. Ms. U. Das, learned railway standing counsel representing the respondent Nos. 1 to 4 submits that she has no objection if the prayers made by the learned counsel for the applicant are accepted by this Tribunal.



4. By accepting the prayer made by the learned counsel for the parties, without expressing any opinion on merit, I hereby direct the respondent authorities more particularly respondent No. 3 (Principal Chief Signal & Telecom Engineer, N.F. Railway, Maligaon, Guwahati) to dispose of the pending representation dated 21.09.2020 and pass a reasoned and speaking order within a period of three months' from the date of receipt a copy of this order.

5. It is made clear that whatever decision to be passed by the respondent No. 3 shall be communicated to the applicant forthwith. Till then, status quo shall be maintained

6. With the above direction, O.A. stands disposed of accordingly at the admission stage.

7. There shall be no order as to costs.

**(MANJULA DAS)
MEMBER (J)**

